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(2018) 08 CHH CK 0395

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 5033 Of 2018

Ramesh Kumar Bhojwani

APPELLANT

۷s

State Of Chhattisgarh

RESPONDENT

Date of Decision: Aug. 31, 2018

Acts Referred:

• Indian Penal Code, 1860 - Section 354, 452

• Code Of Criminal Procedure, 1973 - Section 439

Protection Of Children from Sexual Offences Act, 2012 - Section 8, 12

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Kishore Bhaduri, Arvind Dubey, Pritha Ghoshal, Syed Majid Ali

Final Decision: Dismissed

Judgement

P. Sam Koshy, J

1. The applicant has preferred this bail application under Section 439 of Cr.P.C. in connection with Crime No.56/2018 registered at Police Station

Chakradhar Nagar, District Raigarh (C.G.) for the offence punishable under Section 354 & 452 of IPC and Sections 8 & 12 of Protection of Children

From Sexual Offence, Act.

- 2. The counsel for the applicant prays for withdrawal of the bail application with liberty to revive the same after the complainant is examined.
- 3. Allowed.
- 4. Accordingly, the instant MCRC stands dismissed as withdrawn with the aforesaid liberty.